

(2026) 08 TEL CK 5899
In the Telangana High Court
Case No : Writ Petition No. 25611 of 2026

Mohd. Aijaz Ahmed

APPELLANT

Vs

The State Of Telangana & Ors.

RESPONDENT

Date of Decision : 05-08-2026

Acts Referred:

Constitution of India — Article 226
CPC — Section 151

Citation : (2026) 08 TEL CK 5899

Hon'ble Judges : K. Sarath, J

Bench : Single Bench

Advocate : Sri C. Raja Sekhar Reddy, AGP for Services-III

Final Decision : Disposed Of

Judgement

Heard Sri C. Raja Sekhar Reddy, learned counsel for the ?petitioner, learned Assistant Government Pleader for Services-III ?appearing for the respondents and perused the material on ?record. With their consent, this Writ Petition is taken up for ?disposal at the stage of admission itself.

2. Learned counsel for the petitioner submits that the ?petitioner filed the instant Writ Petition questioning the action ?of the respondents in not releasing the petitioner's retiral benefits, despite token numbers having already been raised by the respondent authorities for payment of the amounts payable to the petitioner.

3. Learned counsel for the petitioner further submits that the *lis* raised in the present Writ Petition has already been adjudicated by the Division Bench of this Court in W.P.No.23138 of 2025, which was disposed of *vide* order dated 03.09.2025, and thus prayed to pass a similar order in the present Writ Petition also.

4. Learned Assistant Government Pleader for Services-III did not dispute the submissions made by learned counsel for the petitioner with regard to the disposal of W.P.No.23138 of 2025 dated 03.09.2025 and submits that the

respondents will release the amounts on a priority basis of the token numbers and prayed this Court to pass appropriate orders.

5. Having regard to the above made submissions and for the reasons alike in the order dated 03.09.2025 passed by the Division Bench of this Court in W.P.No.23138 of 2025, this Writ Petition is disposed of directing the respondents to ensure that the entire amount payable to the petitioner is released as expeditiously as possible, preferably within a period of six (6) weeks from today, failing which, the entire amount with regard to the retiral benefits shall carry interest at the rate of 10% per annum, from the date the amount fell due, till the actual date of its payment.

Miscellaneous petitions pending, if any, in this Writ Petition, shall stand closed. There shall be no order as to costs.